

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/MP/2017

- Subject : Petition under Sections 66 and 79 (1) (k) of the Electricity Act for seeking directions to NLDC to issue REC's to the petitioner in terms of the Renewable Energy Certificate (REC) Mechanism for 21 MW self-consumption of energy.
- Petitioner : Century Textiles and Industries Limited (CTIL).
- Respondents : National Load Despatch Centre and Another.
- Date of hearing : 27.7.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Parties present : Shri Hemant Singh, Advocate, CTIL
Shri Nimesh Jha, Advocate, CTIL
Ms. Ananya Mohan, Advocate, CTIL
Shri Ashok Rajan, NLDC
Ms. Pragya Singh, NLDC

Record of Proceedings

Learned counsel for the petitioner submitted that the petitioner has received the copies of the replies filed by NLDC and Uttarakhand Renewable Energy Development Agency (UREDA) on 24.7.2017 and 21.7.2017 respectively and requested for three weeks' time to file rejoinders to the same. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinders on or before 21.8.2017 with an advance copy to the respondents. The Commission directed the petitioner that due date of filing the rejoinders should be strictly complied with, failing which the order shall be passed based on the documents available on record.

3. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**